

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

RAJYA SABHA  
UNSTARRED QUESTION NO. 2985  
ANSWERED ON – 13/08/2026

**NATIONAL PERFORMANCE FRAMEWORK FOR FTSCS**

**2985 SHRI S NIRANJAN REDDY:**

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether Government has reviewed the performance of Fast Track Special Courts (FTSCs) in view of the fact that conviction rates in 2024 remained below 10 per cent in several States and average trial time exceeded 1,000 days in many States;
- (b) whether Government proposes to formulate a national performance framework for FTSCs prescribing uniform benchmarks for conviction rates, pendency reduction, disposal efficiency and trial timelines; and
- (c) if so, the details thereof, including the proposed monitoring and accountability mechanism?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c):** A Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (ePOCSO) courts, was launched on 2<sup>nd</sup> October 2019, following the enactment of the Criminal Law (Amendment) Act, 2018 and the order of the Hon'ble Supreme Court [Suo Motu Writ (Criminal) No. 1/2019]. These courts are dedicated to the time-bound trial and disposal of pending cases related to rape and offences under the Protection of Children from Sexual Offences (POCSO) Act, 2012.

The time taken for disposal of cases and conviction rates depend on multiple inter-related factors beyond the institutional framework of FTSCs. These factors include quality of investigation, complexity of facts involved in the case, nature and quality of evidence and co-operation of stakeholders viz. bar, investigation agencies, legal representation, forensic support, witnesses and litigants. Therefore, conviction rates are not necessarily reflective of court performance and must be understood holistically taking into consideration all the verticals across the criminal justice

system including police, forensic labs and lawyers. Courts are mandated to deliver justice in accordance with law, which may include acquittal of the accused.

To strengthen monitoring and improve outcomes under the FTSCs Scheme, regular review meetings are held through video conferencing with the States/UTs and the High Courts. The Hon'ble Minister of Law and Justice has also written to the Hon'ble Chief Ministers and Hon'ble Chief Justices of the High Courts emphasizing strict adherence to statutory timelines prescribed under the POCSO Act, 2012 and the Bharatiya Nagarik Suraksha Sanhita, 2023. In addition, the performance of FTSCs is a regular agenda item in the Inter-State Zonal Council meetings to improve inter-governmental coordination and expedite justice delivery.

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